

BEFORE THE NATIONAL GREEN TRIBUNAL, SETTING AT CHENNAI

Application No 19 of 2022

BETWEEN

Satish P

House no 143/2, Kombady,
Nellekatte, Moodubele post, Udipi Dist-576120
Phone: Phone:91-6360043586
Email:sathrd19@gmail.com

...Applicant

-AND-

1. Mr.B Nagaraj Kamath (Mahesh Cashews)
S/o Rama Kamath
Mahesh Cashews, Survey no 144/2, Nellikatte,
Near Jnana Ganga PU College Moodubelle,
Karnataka 576120
Phone: 096327 26463 AND 5 OTHERS,

...Respondents

S.No.	DATE	DISCRIPTION OF DOCUMENTS	Pg.No.
1.	10.05.2022	Counter Affidavit	1-6
2.	23.07.1999	Annexture-1: Copy of Registration Certificate	7-8
3.	20.04.2022	Annexture-2: Copy of Consent For Operation under Air and Water Act, issued by KSPCB	9-16
4.	12.01.1998	Annexture-3: Copy of land conversion certificate	17-21

Certified that the above documents are true copies of their originals

Dated at Chennai on 10th day of May, 2022.


Counsel for the 1st Respondent

M/S KAMALESH KANNAN(M/s 1754/2010),
9884422695
taurs@gmail.com

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S/o Rama Kamath
Mahesh Cashews, Survey no 144/2, Nellikatte,
Near Jnana Ganga PU College Moodubelle,
Karnataka 576120
Phone: 096327 26463
2. Karnataka State Pollution Control Board
Chairman
"Parisara Bhavan", # 49,
Church Street, Bangalore-560001
Email: chairman@kspcb.gov.in /ho@kspcb.gov.in
3. Union of India
Ministry of Environment, Forest and Climate Change.
Joint Director
3rd Floor, Prithvi-Block
Indira Paryavaran Bhawan, Jor Bagh Road, NewDelhi110003
Email: sudheer.ch@gov.in
Landline Telephone No.: 011-24695294
4. Central Pollution Control Board
Chairman, (Sh. Tanmay Kumar)
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Phone +91-11-22307233

For MAHESH CASHEWS


Partner

2

E-mail: ccb.cpcb@nic.in

5. Government of Karnataka
Deputy Commissioner
Udupi District Administration Office
Shivalli, Rajatadri, Manipal, Karnataka 578104
[Email:deo.udupi@gmail.com](mailto:deo.udupi@gmail.com)
Phone: 0820 257 4924

6. MANGALORE ELECTRICITY SUPPLY COMPANY LIMITED
Managing Director
1st Floor, MESCOM Bhavan, Corporate Office,
MESCOM, Kavoor Cross Road, Bejai, Mangalore-575.004.
mdmescom@rediffmail.com/md@mesco.in

- Respondents

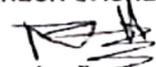
REPLY AFFIDAVIT FILED BY THE 1ST RESPONDENT

1.The Applicant have filed the above application, praying for:

"

- a. Declaration that the running Cashews Industries / beeja factory by RespondentNo. 1 illegal, violation of environmental law and shutdown with immediate effect
- b. Direction to Respondent no 5 to take immediate action to Removal of all pipe line illegally installed by respondent no 1, for disposing waste water to nearby land and all cost of work bared by respondent no 1.
- c. Cancellation of all Licence / permission granted to run Beeja Factory Respondent No. 1.
- d. Issue direction to competent authority / Respondent no 2,3,4,5 to Cancellation of Environmental Board consent order no 89/PCB/RO UDP/EO/WPC&APC/2012-13/486 DATED 18-7-2012, same is acquired without technical due diligence / Illegally by Respondent No. 1
- e. Impose exemplary cost / Penalty for noncompliance of environmental law and causing Pollution under Polluter pay rule to Respondent No. 1
- f. Recovery of Litigation Cost/Legal charges/ Fees from Respondent 1

For MAHESH CASHEWS


Managing Partner

- g. Direction to Respondent no 5, initiate Criminal proceeding (U/s 133 of Crpc) against respondent no 1.
- h. Direction to Respondent no for cancellation of Power supply connection and Generator licence granted to Respondent no 1
- i. For grant of such other further relief as this Honourable Tribunal deems fit under the circumstances of the case. "

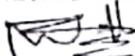
2. It is submitted that the averments in the application filed by the Applicant are denied, except those specifically admitted hereunder. The above application deserves to be rejected as the same is without any merit and filed with a personal grievance.

3. It is submitted that the 1st Respondent is a Unit involved in the processing of Cashew Kernels. The said unit is being operated since 23.07.1999. The unit of the 1st Respondent is small scale and cottage industry. The said industry is the only livelihood of the workers' family.

4. It is pertinent to state that this Respondent had obtained all necessary permissions under law, for running the impugned industry. The industry has its consent from the 2nd Respondent, under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Water Pollution) Act, 1947, since 23.07.1999. The latest consent for operating, under Air Act and Water Act was issued on 20.04.2022 and the same expires on 30.09.2031. The latest consent for operation under Air Act and Water Act of the 1st Respondent were annexed in Annexure-1.

5. It is submitted that under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Water Pollution) Act, 1947, any person aggrieved by the order of the State Pollution control Board has a remedy under section 31 of the Air Act and section 33A of the Water Act respectively.

For MAHESH CASHEWS


Mahesh Partner

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6. It is submitted that the applicant had filed the present application without any legal bases and with some ulterior motive. The impugned industry of the 1st Respondent is strictly running in compliance with all the conditions stipulated in the respective permissions. The allegation of the Applicant are bald and without any legal basis, and hence the present application is liable to be dismissed with cost.

It is therefore submitted that this Hon'ble National Green Tribunal may be pleased to dismiss the application and thus render Justice.

Dated at Chennai on this 10th day of May 2022.



COUNSEL FOR 1ST RESPONDENT

For MAHESH CASHEWS



Managing Partner

RESPONDENT

VERIFICATION

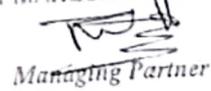
I, Mr. B Nagaraj Kamath S/o Rama Kamath, no 144/2, Nellikatte, Near Jnana Ganga PU College Moodubelle, Karnataka 576120. The Respondent herein, do hereby state that the contents of the above affidavit in the above paragraphs are true and correct and that no material has been concealed there from.

Dated at Chennai on this 10th day of May 2022.



COUNSEL FOR 1ST RESPONDENT

For MAHESH CASHEWS



Managing Partner

RESPONDENT

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BEFORE THE NATIONAL GREEN TRIBUNAL, SETTING AT CHENNAI

Application No 19 of 2022

BETWEEN

Satish P

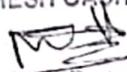
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Joint Director
3rd Floor, Prithvi-Block
Indira Paryavaran Bhawan, Jor Bagh Road, NewDelhi110003
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Phone +91-11-22307233
E-mail: ccb.cpcb@nic.in

For MAHESH CASHEWS


Managing Partner

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5. Government of Karnataka
Deputy Commissioner
Udupi District Administration Office
Shivalli, Rajatadri, Manipal, Karnataka 578104
Email: deo.udupi@gmail.com
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6. MANGALORE ELECTRICITY SUPPLY COMPANY LIMITED
Managing Director
1st Floor, MESCOM Bhavan, Corporate Office,
MESCOM, Kavour Cross Road, Bejai, Mangalore-575.004.
mdmescom@rediffmail.com/md@mesco.in

- Respondents

AFFIDAVIT

I, Mr.B Nagaraj Kamath S/o Rama Kamath, no 144/2, Nellikatte, Near Jnana Ganga PU College Moodubelle, Karnataka 576120. The Respondent herein, do hereby solemnly affirm and sincerely stat as under:-

That I am the 1st Respondent in the above mentioned Affidavit and as such am conversant with the facts and circumstances of the case and am competent to sweat to this affidavit.

I state that the contents of paragraphs of the accompanying application are true and correct to the best of my Knowledge and belief.

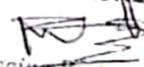
Solemnly affirmed on this the : (X)

10th day of may, 2022 :

BEFORE ME

And signed his name in my presence :

For MAHESH CASHEWS


Managing Partner

S. G. A. D.
MS 3419/2021
10th May 2022

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
GOVERNMENT OF KARNATAKA
ಕೈಗಾರಿಕಾ ಮತ್ತು ವಾಣಿಜ್ಯ ನಿರ್ದೇಶನಾಲಯ
DIRECTORATE OF INDUSTRIES & COMMERCE

ತಾಲೂಕು / ಜಿಲ್ಲಾ ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ
TALUK / DISTRICT INDUSTRIES CENTRE

TINY

ಸ್ವೀಕೃತಿ ಮತ್ತು ಶಾಶ್ವತ ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ
ACKNOWLEDGEMENT - CUM - PERMANENT REGISTRATION CERTIFICATE

ಸಣ್ಣ ಕೈಗಾರಿಕೆ; ಪೂರಕ ಉದ್ಯಮ; ಸಣ್ಣ ಪ್ರಮಾಣದ ಸೇವಾ ವ್ಯಾಪಾರ ಸಂಸ್ಥೆ; ಅತಿ ಸಣ್ಣ ಕೈಗಾರಿಕಾ ಘಟಕ; ನಾನ್ ಸಿಡೋ.
Small Scale / Ancillary Undertaking / Small Scale Service Business Enterprises / Tiny Unit / Non - Sido.

ಮೆ. ಮಂಜೇಶ್ ವ್ಯಕ್ತಿಯ ಉದ್ಯಮ

ನೋಂದಣಿ ಸಂಖ್ಯೆ: ಶ್ರೀ.ಬಿ. ನಾಗರಾಜ್ ಕಾಮತ್

ನೇತ್ರೋತ್ಪಾದನೆಗೆ ಉದ್ದೇಶಿಸಿ ಮುಖಾಂತರಿಸಿ ಉದ್ಯಮ ಎಂಬ ಉದ್ಯಮ ಮತ್ತು ಉದ್ಯಮ
ಒಳಗೊಂಡು; ಖಾಸಗಿ; ಸಹಕಾರ ಸಂಘ; ಇತರ ಎಂದು ಈ ಮೂಲಕ ಪ್ರಮಾಣೀಕರಿಸಲಾಗಿದೆ.

ಕಾರ್ಯಾಲಯದ ವಿಳಾಸ ನೇತ್ರೋತ್ಪಾದನೆಗೆ ಉದ್ದೇಶಿಸಿ ಮುಖಾಂತರಿಸಿ ಉದ್ಯಮ

This is Certify that M/s. _____

Proprietor / Partnership / Pvt. Ltd., Office Address _____

ಸಣ್ಣ ಕೈಗಾರಿಕೆ; ಪೂರಕ ಉದ್ಯಮ; ಸಣ್ಣ ಪ್ರಮಾಣದ ಸೇವಾ ವ್ಯಾಪಾರ ಸಂಸ್ಥೆ; ಅತಿ ಸಣ್ಣ ಕೈಗಾರಿಕಾ ಘಟಕ ಎಂದು ಖಾಯಂ ನೋಂದಣಿಯನ್ನು ಮಾಡಿ ಈ ಕೆಳಕಂಡಂತೆ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕವನ್ನು ಕೊಡಲಾಗಿದೆ.

Permanently Registered as Small Scale / Ancillary Undertaking / Small Scale Service Business Enterprises / Tiny Unit under the number and date given here under.

ಸಂಖ್ಯೆ : No.

0	8	2	7	6	5	0	0	4	3
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 PMT /

SIDO
ManSICO
5668E

 /

ಟೈನಿ
Tiny

 /

ಗ್ರಾಮೀಣ
Rural

 ದಿನಾಂಕ : Date

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ಕಾರ್ಖಾನೆಯ (ಪೂರ್ಣ ವಿಳಾಸ) ಉದ್ಯಮ 1-136(4) ಶ್ರೀಕೃಷ್ಣಮಠ ಉದ್ಯಮ ಉದ್ಯಮ
ಉದ್ಯಮ ಉದ್ಯಮ ಉದ್ಯಮ

For the Factory located at (Full Address) _____

ಈ ಕೆಳಕಂಡ ವಸ್ತುಗಳನ್ನು ತಯಾರಿಸಲಾಗುವುದು; ಸಂಸ್ಕರಿಸಲಾಗುವುದು.
For the Manufacture; Processing of the following items.

- ವಸ್ತು (ಬಾಬು)
Items :
1. ಶ್ರೀಕೃಷ್ಣಮಠ
2. ಉದ್ಯಮ
3. ಉದ್ಯಮ

ಉತ್ಪಾದನೆಗೆ ತಯಾರಿಸಿದ ದಿನಾಂಕ
(ಎಲ್ಲಿ ಅನ್ವಯಿಸುತ್ತದೋ ಅಲ್ಲಿ)
Date of Commencement of Production 23.07.1999
(Wherever applicable)

ಸ್ಥಳ : ಉದ್ಯಮ
Place :

ದಿನಾಂಕ : 03.08.1999



The unit is a tiny enterprise and its status as "tiny enterprise" is valid upto 02.08.2004.

[Signature]
ಸಹಾಯಕ ನಿರ್ದೇಶಕರು

ಸಂಯುಕ್ತ ನಿರ್ದೇಶಕರು/ಉಪನಿರ್ದೇಶಕರು/ಸಹಾಯಕ ನಿರ್ದೇಶಕರು,
ಕೈಗಾರಿಕೆ ಮತ್ತು ವಾಣಿಜ್ಯ ನಿರ್ದೇಶನಾಲಯ, ತಾಲೂಕು ಕೇಂದ್ರ / ತಾಲೂಕು ಕೈಗಾರಿಕಾ ಕೇಂದ್ರ.

Joint Director : Deputy Director, Assistant Director, Industries & Commerce, District Industries Centre /

TRANSLATED COPY .

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GOVERNMENT OF KARNATAKA
DIRECTORATE OF INDUSTRIES & COMMERCE
TALUK / DISTRICT INDUSTRIES CENTRE

ACKNOWLEDGEMENT – CUM – PERMANENT REGISTRATION CERTIFICATE

Small Scale / Ancillary Undertaking / Small Scale Service Business Enterprises / Tiny Unit / Non – Sido

TINY

M/s. Mahesh Cashew Industries
Secretary Shri. B. Nagaraj Kamat,
Nelli Katte Post, Moodu Belle, Udupi Taluk and District,
Co-operative society.

Office Address : Nelli Katte, Belle gram post, Moodu Belle, Udupi Taluk.

Permanently Registered as Small Scale / Ancillary Undertaking / Small Scale Service Business Enterprises / Tiny Unit under the number and date given here under

No.

0 8 2 7 G S 0 0 4 3

PMT /SIDO/ TINY/ Rural Date

0 3 0 8 9 9

For the factory located at Reg. No. 1-136 (4) Belle gram post, Moodu Belle, Udupi Taluk & District.

For the manufacture ; Processing of the following

The unit is a Tiny Enterprises and its status as "Tiny Enterprise" is valid up to 02.08.2004

Items:

1. Cashew Karnel

Date of commencement of Production 23.07.1999

Place: Udupi
Date: 03.08.1999

Sd/-
Assistant Director, Taluk
Industries Centre, Udupi

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Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area,Mangalore-575011
Tele : 0824-2408420

Industry Colour: ORANGE
Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-331055 PCB ID: 120175 Date: 27/04/2022

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the industry / organization on 29/03/2022
 2. Inspection of the Industry/organization/by RO, on 20/04/2022

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Mahesh Cashews
Address: , Nellikatte Moodubelle Udipi tq & Dist
Industrial Area: Not In I.A, Nellikatte ,
Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWC(KLD)	Remark
1	Boiler Feed	1.000	0.010	GARDENING AFTER DUE TREATMENT
2	Domestic Purpose	3.000	2.400	Discharge to Septic tank & Soak pit

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
---------	-------------------------------	---------------------------------

The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	MANUFACTURING OF CASHEW KERNELS	5.5000	TON

This consent is valid for the period from 20/04/2022 to 30/09/2031

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**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area,Mangalore-575011
Tele : 0824-2408420

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

To,
Mahesh Cashews
Moodubelle Udipi tq & Dist

NOTE:

The following Conditions A (2b, 3a & 3b) mentioned above are not applicable.

Additional Conditions:

1) Applicant shall conduct environmental audit and submit environmental statement in Form-V within 30th September of every year. 2) There shall not be any kind of dust/smell nuisance from the unit. 3) In case of any complaint/violation of consent conditions the Board is at liberty to withdraw the CFO 4) Chimney height attached to DG set shall be read as above roof level. 5) Applicant is liable to pay the balance fees if any.

COPY TO:

1. The Regional Officer, **Udupi** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 156000

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**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
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Industry Colour:
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Industry Scale: SMALL

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12



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
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Area,Mangalore-575011
Tele : 0824-2408420

Industry Colour:
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Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b).The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-1

3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.

2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C.MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
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Tele : 0824-2408420

Industry Colour: ORANGE Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.

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Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Mangalore,
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area,Mangalore-575011
Tele : 0824-2408420

Industry Colour: ORANGE
Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

- The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
- The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
- The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
- The Occupier shall make an application for consent at least 45 days before expiry of this consent.
- The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	10 KVA DG SET	9	PM(mg/NM3),SO2(PPM),NOx (PPM)	150,0,0	AEC	---
2	Baby Boiler	BABY BOILER	15	PM(mg/NM3),SO2(PPM),NOx (PPM)	150,0,0	DUS	---

Note:

AEC : Accoustic Enclosures

DUS : Dust Collector



Consent For Operation (CFO-Air,Water)

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Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.
3. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control
Board

16



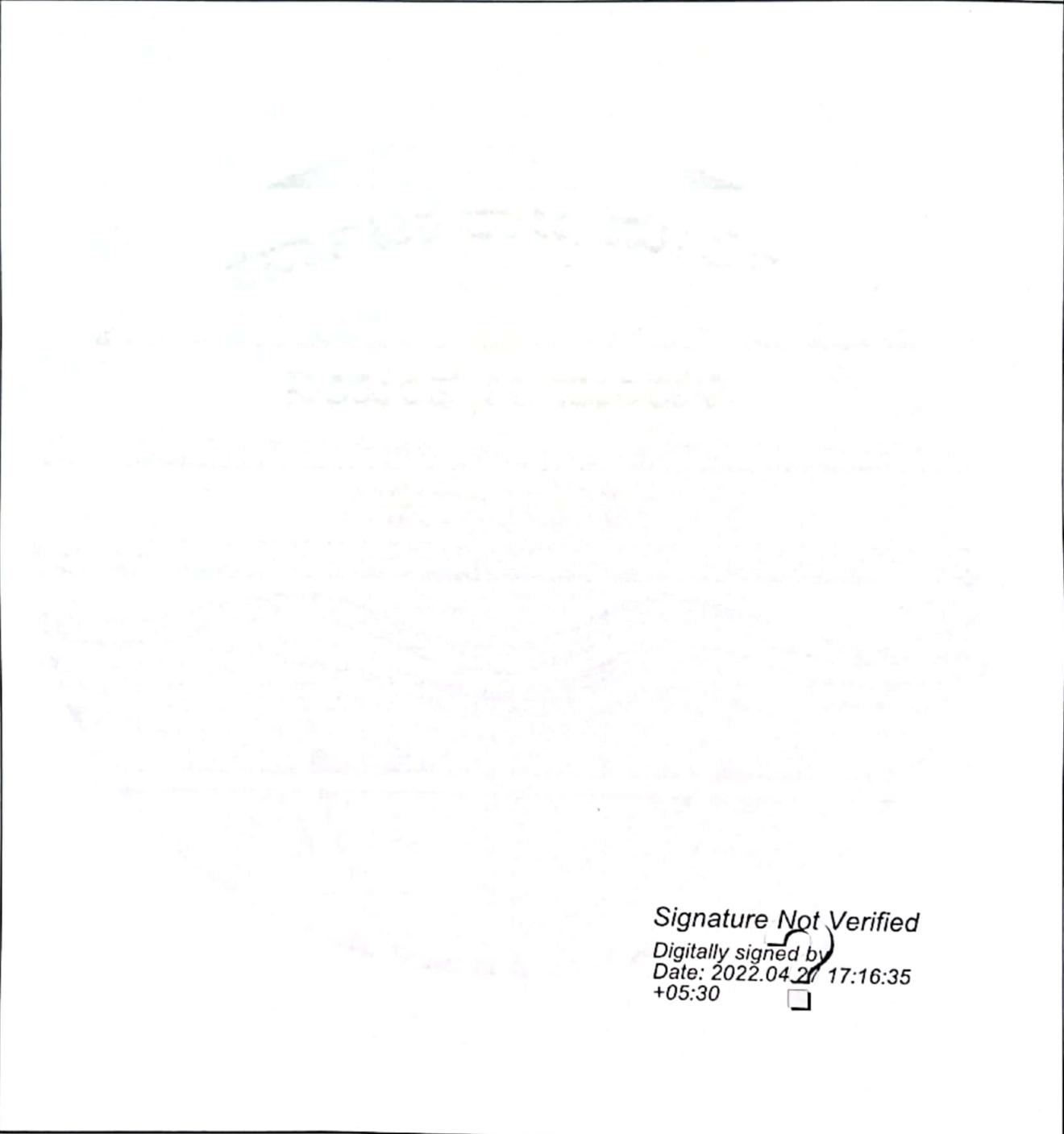
**Consent For Operation
(CFO-Air,Water)**

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Signature Not Verified

Digitally signed by
Date: 2022.04.27 17:16:35
+05:30



No.: CDis:LVV:38/97-98(B4)

Date: 12.01.1998

RESOLUTION OF DEPUTY COMMISSIONER, UDUPI DISTRICT, UDUPI

Sub.: *Permission granted to convert agricultural land for non-agricultural purposes vide Section 95(2) of Karnataka Land Revenue Act 1964.*

PROPOSAL:

Mr. Mrs. Nagaraj Kamath, S/o. Rama Kamath, Belle Village, Udupi Taluk, holder of the agricultural land bearing Survey No. 144:2A, 144:1A measuring 0.52Acre, 0.48Acre of Belle Village, Udupi Taluk, has applied requesting to convert the aforesaid property for non-agricultural purpose. After due enquiry the Tahsildar has reported that the property is suitable for the aforesaid purpose and there is no objection regarding the same. Tahsildar, Land Reforms, Udupi has reported that Declaration under Land Reforms Act, Col. 38, 48(a)6 and 79(b) has not been received from anyone else to the aforesaid land that is proposed for conversion. It is considered that there is no objection for conversion from ~~Mandal Panchayath, Mangalore City Municipal Corporation Commissioner, Mangalore, Urban Development Authority, Officer of Planning Authority, Municipal Council.~~

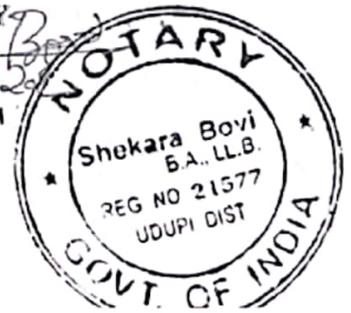
-: ORDER :-

For the above said reasons, subject to the conditions mentioned herein below, the applicant is hereby permitted to convert the properties mentioned in the Schedule herein below for non-agricultural industrial purpose.



Shekara Bovi
30-04-2022
SHEKAR BOVI
B.A., LL.B.
ADVOCATE & NOTARY
Vasuki Towers, 1st Floor,
Mission Hospital Road,
UDUPI - 576 101
Mobile: 9632729357

TRUE COPY
Shekara Bovi
30-04-2022
NOTARY, UDUPI



SCHEDULE

Taluk: Udupi

District: Udupi

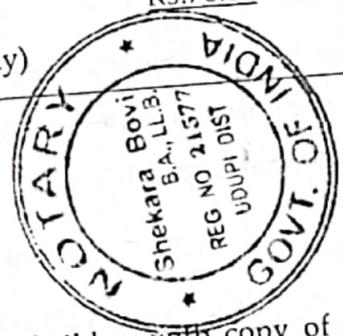
Village	Survey No. & Ki.Sm.	Extent	Purpose of sanctioning of Non-agricultural conversion
Belle	144:2A	Tari	Industrial purpose
	144:1A	Tari	
Total: 1.00Acre			

The applicant has paid the below mentioned amount in State Bank of India, Mangalore Branch, being conversion fees vide challan number stated here below. The applicant has given an undertaking in Rs.25.00 NJ stamp paper agreeing to abide by the conditions mentioned in the annexure.

Particulars of payment	Amount	Challan No.	Date
1. Conversion fees	Rs. -Exempted	Sa.Aa.Si:30Spe96	dtd.15.3.96
2. S.D. Fees 35 x 2	Rs.70.00	Receipt No. 007560.	dtd.6.1.98
3. Compound	Rs. --		
	Rs.70.00		

(Rupees Seventy only)

(Ka.Ti.A.Me.)



Sd/-
For Deputy Commissioner,
Udupi District

To: The applicant

Copy to: Udupi Tahsildar, with copy of sketch and RTC, shall record this conversion permission in Special Register to calculate for Accounting purpose.



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CONDITIONS:

- 1) Building construction should not exceed beyond half of the total plot. Remaining area should be kept vacant.
- 2) There should be atleast 4 feet vacant space between road and the building. There should be a gap of 10 feet of vacant area behind the building. If there is no sufficient space, one third portion of the plot should be kept vacant.
- 3) If the plot is abutting a national highway or a state highway or district main road, the applicant shall not undertake any sort of construction upto 45 metres from the centre of the road.
- 4) Width of the plots and road provides safety and convenience to its users. The applicant should also realise that it is healthy and fit for residential purposes.
- 5) Any rules and conditions pertaining to construction of building within village panchayath limits is issued as per guidelines of Urban Planning Authority, which should not be violated.
- 6) This permission should not come in the way of all easmentary rights pertaining to the land.

The applicant should abide by the factory Act and its regulations.

Plot or sites that are inclusive of roads may construct toilets leaving a gap of 5 feet and if abutting the road should leave 15 feet vacant space.

While constructing a building, applicant should follow the rules of Town Municipal Council/Village Panchayath/City Municipal Council/Planning Authority.

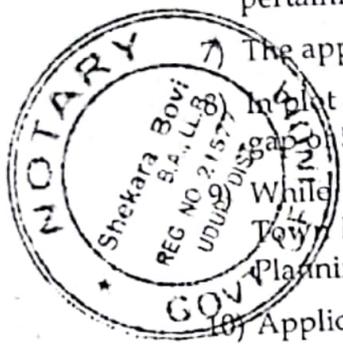
10) Applicant should abide by the rules laid down by Town Municipal Council/Village Panchayath/City Municipal Council/ Planning Authority.

11) Applicant should agree to the terms and conditions approved by Town Municipal Council/Village Panchayath/City Municipal Council/ Planning Authority.

12) Layout approved in the present format shall not be sub-divided without prior permission of the Deputy Commissioner / Special Deputy Commissioner.

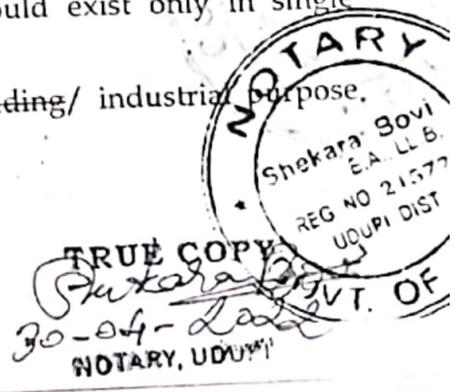
13) If toilet and garage are required, these should exist only in single address.

14) This land has to be used for residential building/ industrial purpose and it shall not be used for any other purpose.



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- 15) The applicant shall execute an agreement as per Government Format No. ___/89 dated 22.1.89 pertaining to the conditions mentioned in this permission.
- 16) While building construction, adhere to the guidelines specified in Government Order No. PW:343:PRL:76:Bengaluru dated 18.2.1986.
- 17) This permission is subject to all conditions of Land Reforms Act 1961. If the applicant holds land in excess, he shall be responsible to hand over the land to the Government.
- 18) If the applicant violates any of the conditions, the applicant shall be liable to pay any penalty as per Land Revenue Act. If the penalty levied by the Deputy Commissioner is within the Revenue limits, the applicant is liable to pay the penalty that may be ordered by the Deputy Commissioner.
- 19) Whatever be the conditions mentioned herein above, if the building constructed is against the subclause, the Deputy Commissioner's Order to demolish the illegal building shall be valid and if it is not demolished or altered within the period stipulated, such illegal construction can be demolished and the cost involved therein shall be claimed from the applicant as per Land Revenue outstanding.
- 20) If any of the conditions mentioned (1) to (17) herein above is violated, inspite of action that may be taken under condition (1) and (19), it may be considered that the validity of the permission granted has ended and if the land is used for non-agricultural purpose, action may be taken as per Land Revenue Col. 96 and action may be taken to evict the landholder and all occupants therein.
- 21) Building in the site shall be constructed strictly by providing 20 (read as 20 feet) wide pathway.
- 22) The land shall be used for the purpose converted within two years from the date of permission. Otherwise the land converted will be considered as agricultural land.
- 23) In case of construction of road near the proposed site, the land shall be evicted without any compensation.

TRUE COPY
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 30-04-2022
 NOTARY, UDUPI

Sd/-

Deputy Commissioner
 Udupi District, Udupi.



TRUE TRANSLATION FROM KANNADA TO ENGLISH

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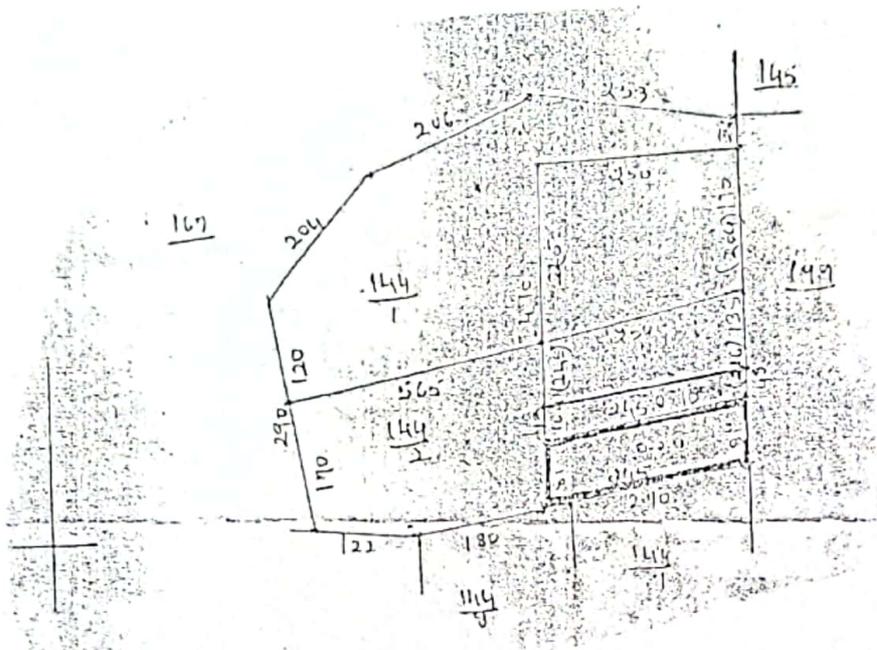
Shukara Bovi
 30-04-2022



D.K.
Taluk: Udupi

Sy. No.: 144/1 & 144/2

Village { 89
Belle



Scale 1/2 inch = 100 feet

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